



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No.2178/2021

this the 4th day of October, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Brijesh Kumar Aggarwal
age about 60+ years
S/o Sh. Ramesh Prasad Agarwal
retired as Chief Commercial Supervisor
Northern Railway, Ferozpur Cantt (Punjab) and
R/o H.No.119/C-1, Radhey Shyam Park
Ambica Apartment-II, Sahibabad
Ghaziabad, UP-201005.

... Applicant

(By Advocate : Shri Gaya Prasad)

Versus

1. Union of India through
The General Manager
Northern Railway, Baroda House
New Delhi – 110 001.
2. Principal Chief Commercial Manager
Northern Railway, Head Quarter Office
Baroda House, New Delhi.
3. Chief Commercial Manager/FM
Northern Railway, Head Quarter Office
Baroda House, New Delhi.
4. Chief Commercial Manager/PM
Northern Railway, IRCA Reservation Complex
Computer Reservation Centre, New Delhi.
5. Sr. Divisional Commercial Manager
Northern Railway, DRM Office
State Entry Road, New Delhi.
6. Sr. Divisional Operating Manager
Northern Railway, DRM Office
State Entry Road, New Delhi.



7. Sr. Divisional Commercial Manager
Northern Railway, DRM Office
Ambala Cantt. (Haryana).
8. Sr. Divisional Personnel Officer
Northern Railway, DRM Office
Ferojpur (Punjab).

... Respondents

(By Advocate : Shri Krishan Kant Sharma)

O R D E R (ORAL)

Hon'ble Mr. R.N. Singh, Member (J) :

The precise grievance of the applicant in the present OA is that after retirement of the applicant on attaining the age of superannuation w.e.f 31.07.2021, the respondents without issuing any show-cause notice or intimating any reason have withheld sum of Rs. 4,06,500/- from the DCRG of the applicant.

2. Mr. Gaya Prasad, learned counsel for the applicant submits that aggrieved of the aforesaid action of the respondents, the applicant has preferred a representation dated 09.08.2021 (Annexure A-1). However, till date, no remedial action thereon has been taken by the respondents.

3. Issue notice. Shri Krishan Kant Sharma, learned counsel, who appears for respondents on advance service, accepts notice.



4. Mr. Gaya Prasad, learned counsel for the applicant submits that the applicant shall be satisfied if the present O.A. is disposed of, at this very stage, with a direction to the respondents to consider the applicant's aforesaid pending representation dated 09.08.2021 (Annexure A-1) and to dispose of the same in a time bound manner.
5. To such request of the learned counsel for the applicant, there is no objection from the learned counsel appearing for the respondents.
6. In view of the aforesaid, without going into the merit, the present OA is disposed of, with a direction to the respondents to consider the applicant's aforesaid pending representation dated 09.08.2021 and to dispose of the same by passing an appropriate reasoned and speaking order and preferably within six weeks from the date of receipt of a copy this order.
7. The OA is disposed of in the aforesaid terms. No costs.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)